

EDUCATION SECRETARIAT

Notification No. ED 89 VIVIDHA 98 (1) Bangalore, Dated: 17th August 1998.

In exercise of the powers conferred by section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995), the State Government here by and under the Karnataka Educational Institutions (Appellate Authority) Rules, 1998 in respect of the Departments specified in column (2) of the Table below to the officers specified in the corresponding entries in column (3) thereof.

TABLE

Sl. No.	Department	Officers
1	2	3
1.	Commissioner of public Instruction	Secretary to Government-II Education Department.
2.	Director of Pre-University Education	Additional Secretary to Government Education Department.

By Order and in the name of the Governor of Karnataka,

M.S. ASWATHANARAYANA RAO,
Deputy Secretary to Government,
Education Department.

817-S.O. 1019

Notification No. ED 89 VIVIDA 98 (II) Bangalore, dated 17th August 1998

In exercise of the powers conferred by section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995), the State Government hereby delegates all the powers exercisable by it under section 131 of the said Act in respect of the Departments specified in column (2) of the Table below to the officers specified in the corresponding entries in column (3) thereof.

TABLE

Sl. No.	Department	Officers
1	2	3
1.	Primary Education	
2.	Secondary Education	
3.	Vocational Education	Secretary to Government-II
4.	State Educational Research and Training	Education Department

Sl. No.	Department	Officers
1	2	3
5.	Public Instruction (Minority)	
6.	Director of Pre-University Education	Additional Secretary to Government, Education Department

By Order and in the name of the
Governor of Karnataka,
M.S. ASWATHANARAYANA RAO,
Deputy Secretary to Government,
Education Department.

818-S.O. 1020

